

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:833
ANSWERED ON:27.07.2000
THEFTS OF ELECTRICITY
ANANTA NAYAK;HARIBHAU MAHALE;UTTAMRAO DEORAO PATIL

Will the Minister of POWER be pleased to state:

- (a) whether the Government have made any assessment regarding theft of electricity in different States particularly in Delhi;
- (b) if so, the details thereof, State-wise; and
- (c) the steps taken by the Government to check theft of electricity as well as to recover charges for theft of electricity?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA)

(a) to (c) : The power supply position and Transmission and Distribution (T&D) losses are being monitored for a State as a whole. The total T&D losses including losses due to technical reasons and unaccounted losses being assessed by the concerned State Electricity Boards/Electricity Departments for the year 1997-98 is given at Annex.

Though the power distribution falls within the purview of the State Governments and the activities pertaining to prevention of theft of electricity and removing of illegal connection have to be taken care of by the power utilities operating under their jurisdiction. Theft of electricity has been made a cognizable offence under the Indian Electricity Act, 1910 and the utilities have to effectively implement the provisions of the law to curb the theft of electricity.

Guidelines for Energy Audit and for reduction of transmission and distribution losses have already been issued which included:-

- i. Installation of meters inside tamper proof meter boxes sealed with numbered seals.
- ii. Setting up of vigilance squads and conducting surprise raids to check theft of energy.
- iii. Prosecution against persons found indulging in theft of energy.

In the Power Ministers' Conference held on 26.2.2000, it was resolved to reduce the T&D losses by energy audit, 100% metering, reduction of power theft, and strengthening/upgradation of sub-transmission and distribution system. These measures will result in a significant reduction in theft and help in augmenting the revenues of State Power Utilities.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) TO (c) OF UNSTARRED QUESTION NO.833 TO BE ANSWERED IN THE LOK SABHA ON 27.7.2000 REGARDING THEFTS OF ELECTRICITY.

PERCENTAGE TRANSFORMATION, TRANSMISSION AND DISTRIBUTION LOSSES

(INCLUDING COMMERCIAL LOSSES SUCH AS PILFERAGE ETC.) IN SEBs/EDs

REGION	SEBs/EDs	1997-98
NORTHERN REGION	1. HARYANA	34.04
	2. HIMACHAL PRADESH	20.13
	3. JAMMU & KASHMIR	49.95
	4. PUNJAB	18.94
	5. RAJASTHAN	26.41
	6. UTTAR PRADESH	26.18
	7. CHANDIGARH	22.38
	8. DVB (DELHI)	47.91
WESTERN REGION	1. GUJURAT	21.57
	2. MADHYA PRADESH	19.58
	3. MAHARASHTRA	18.75

4.	D & N HAVELI		12.90
5.	GOA		31.02
6.	DAMAN & DUE		14.69
SOUTHERN REGION	1.	ANDHRA PRADESH	32.14
	2.	KARNATAKA	19.31
3.	KERALA	18.73	
4.	TAMILNADU	17.29	
5.	LAKSHADWEEP	15.70	
6.	PONDICHERY	13.56	
EASTERN REGION	1.	BIHAR	16.26
	2.	ORISSA (GRIDCO)	50.10
3.	SIKKIM	22.87	
4.	WEST BENGAL	19.67	
5.	A & N ISLS.	20.59	
NORTH-EASTERN REGION	1.	ASSAM	27.32
	2.	MANIPUR	21.09
	3.	MEGHALAYA	12.28
4.	NAGALAND	29.79	
5.	TRIPURA	31.11	
6.	ARUNACHAL PRADESH	34.10	
7.	MIZORAM	46.84	
ALL INDIA (UTILIITIES)			24.79